

Item No.13

M.A. No.2568/2003
M.A. No.2569/2003
O.A. No.2248/2003

J

8.12.2003

Present : Shri M.K. Gaur, learned counsel of
the applicant in MA (original respondents)

MA 2568/2003 & MA 2569/2003

Heard Shri M.K. Gaur, learned counsel of the
applicant in MA 2568/2003. None present for the other
MA 2569/2003.

By these two MAs, the respondents have prayed
for extension of time for compliance of the orders of
the Tribunal vide which they were directed to dispose
of the representation of the original applicant dated
6.1.2003 by passing a reasoned and speaking order
within a period of two months from the date of receipt
of a copy of the order. Said orders were passed by
the Hon'ble Tribunal on 5.9.2003. The learned counsel
submits that the matter requires consideration of old
records and the same has not been possible within the
time stipulated in the orders passed in OA.

Having regard to the above submissions, time
is extended till 31.12.2003 to comply with the
directions.

MA 2568/2003 and MA 2569/2003 are accordingly
disposed of.

(BHARAT BHUSHAN)
MEMBER (J)

/ravi/